

**Facilities for General Managers And
Deputy General Managers of Government
Owned-Hotels**

2934. SHRI N. E. HORO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have extended some facilities for the General Managers, Deputy General Managers and other staff in the Government owned hotels ;

(b) if so, the details in this regard; and

(c) whether the General Manager or other officers are allowed to have free accommodation (suites) in ITDC hotels and if so, the names of ITDC hotels in the capital in which such facilities are provided under the rule ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN : (a) and (b) General Managers, Deputy General Managers and other Staff in ITDC hotels are entitled to special facilities e.g. duty meals, tea with snacks while on duty, items of food and beverages at concessional rates besides staff quarters or residential accommodation as per Corporation's rules.

(c) The General Managers and other officers are not provided with free accommodation in ITDC hotels; residential accommodation is provided in the following eight hotels in the Capital, charging house rent @ 12½% of basic pay (without HRA) :-

1. Ashok Hotel,
2. Akber Hotel,
3. Hotel Samrat,
4. Qutab Hotel,
5. Hotel Kanishka,
6. Hotel Janpath,
7. Hotel Ranjit,
8. Lodhi Hotel.

**निरीक्षण महानिदेशक के कार्यकरण के विरुद्ध
शिकायत**

2935. श्री राम विलास पासवान : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को निरीक्षण महानिदेशालय विभाग के कार्यकरण के बारे में अनेक शिकायतें प्राप्त होती हैं; और

(ख) उसके कार्यकरण में सुधार लाने के लिए सरकार क्या कार्यवाही कर रही है ।

रक्षा मंत्री (श्री आर० वेंकटरामन) :

(क) समय-समय पर कुछ शिकायतें प्राप्त होती हैं ।

(ख) जिन शिकायतों में विशिष्ट ब्यौरे दिए होते हैं उनकी जांच की जाती है और उपयुक्त कार्रवाई की जाती है । इसके अलावा कार्यविधि को सुचारू बनाने के लिए और कारगर निगरानी रखने के लिए कई उपाय शुरू किए गए हैं ।

Corruption in Cantonment Board, Kanpur

2936. SHRI ANAND SINGH : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred question No. 5338 on 26th August, 1983 regarding corruption in Cantonment Board, Kanpur and state :

(a) whether the proposal on Special Grants-in-Aid has since been received and complaints against the Board have since been looked into;

(b) if so, the facts thereof;

(c) whether It is a fact that the rate and tax payers of Shantinagar and Mirpur areas are suffering most in the absence of proper sanitary and drainage systems despite repeated representations to the Board which has shown a very

unhelpful attitude towards the abolition of scavengers services; and

(d) if so, the facts thereof and further action proposed to immediately enforce better sewerage and sanitary services in the areas so that the scavengers services may be dispensed forthwith ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) and (b) The Cantonment Board has proposed to purchase conservancy vehicles, laying of additional sewerage lines and construction of public group latrines/urinals. Government have so far received only one proposal for conversion of three existing latrines into flush types at an estimated cost of Rs. 1.75 lakhs. This is under consideration.

Complaints have been received against the elected members, Executive Officer and other officials. Whereas some complaints have been found, on investigation, to be baseless, three complaints are still under investigation and in one case, disciplinary action against officials is contemplated by the Cantonment Board.

(c) and (d) The existing drainage system is in need of improvement for which the Cantonment Board has submitted a proposal to the General Officer Commanding-in-Chief, Central Command, involving an expenditure of Rs. 8.82 lakhs. As and when the proposal is received by the Government, the same will be considered.

Export of Sugar to Swiss Firm

2937. SHRI SURAJ BHAN :

SHRI ATAL BEHARI VAJ-PAYEE : Will the Minister of COMMERCE be pleased to state :

(a) whether his attention has been drawn to a report in the 'Statesmen' dated August 26, 1983 about a deposition made by Shri Gill of Emgee International on November 21, 1977 to Shri Ganapathiappan, Dy. S.P./C.I.U.(I)/

CBS/NDCI in Case No. RC 8/77-CIU-I regarding export of sugar by State Trading Corporation to a Swiss firm Messrs Noga and that deposits of huge amounts were made by the Noga in certain Swiss Bank accounts under an agreement between Shri Gaon of Noga and Shri Parikh the then State Trading Corporation Chairman according to instructions from Shri Swaraj Paul;

(b) what are the full facts in this regard;

(c) who is the first respondent in the order of the Swiss court in whose name huge amounts were alleged to have been deposited in Swiss Bank A/c and whose name has been left blank; and

(d) the estimated amount so deposited ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA) :

(a) The Government is aware of the news report.

(b) to (d) A statement is attached.

Statements

The STC had entered into 3 contracts with M/s. Noga of Switzerland in 1974-75 for export of 75,00 OMTs of sugar at an average price of US \$ 740 per MT. The firm did not lift the whole quote and subsequently the STC accepted renewed offer of M/s Noga to buy 60,000 MTs of sugar at the fresh rate of US \$ 525 PMT. The firm gave 10% bank guarantee as per the standard proforma of STC.

M/s. Noga again failed to lift the sugar and as per the contract the STC encashed the bank guarantee. This led to a dispute between M/s Noga and the STC and the matter went up for arbitration at London.

M/s. Noga also filed a civil suit in December, 1977 in the Civil Court of Zurich for recovery of deposits stated